

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **26/AM11**
HELD ON 29.09.2010
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **26/87-NC-7/2010** of **NORMS COMMITTEE (NC-7)** dealing with '**Plastic & Rubber Products**' held on **29.09.2010** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri Shaish Kumar, Industrial Adviser, DIPP
- 3) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **25/AM11** held on **22.09.2010**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-109	KRISHNA ANTIOXIDANTS PVT. LTD.	HQ F. No. 01/87/050/00618/AM09/DES-VII	Status: Deferred
NC No.: 26/AM11 Dated: 29.09.2010	Adv. Lic. No. 0310486931 Dated 18.09.2008	RLA F. No. 03/94/040/00611/AM09	

Request: Review of decision taken in Norms Committee Meeting No. 17/AM10 held on 22.07.2009.

Decision: Reply received from the firm and sent to D/o C&PC on 13.09.2010. Comments awaited.

Deferred for Three Weeks.

Case No. A-110	TARAK CHEMICALS LTD.		Status: Approved
NC No.: 26/AM11 Dated: 29.09.2010	HQ F. No. 01/87/162/00388/AM10/DES-VII	RLA F. No. 34/80/040/00392/AM03	

Request: Amendment in the description of Export Product.

Decision: The Committee discussed the case in light of written comments furnished by D/o C&PC vide their O.M. No. 46011/52/2010-PC.II dated 20.07.2010 and decided to **approve** the case amending the description of Export Product to read as “Chlorinated Rubber containing 63% Chlorine and less than 3% of Carbon Tetrachloride”.

Decision: The Committee discussed the case in light of written comments furnished by D/o C&PC vide OM No. 46011/95/2009-PC.II dated 11.01.2010 and decided to **approve** the request of firm for acceptance of two Shipping Bill Nos. 001158 dated 17.11.2004 and 000794 dated 28.10.2005 for fulfillment of export obligation against the advance licence No. 0510146184 dated 20.12.2004 with the directions to Zonal Jt. DGFT, CLA, New Delhi to accept the export made by the firm, i.e. “Three Layered Printed PVC Floor Covering (Thickness 0.40mm)” which comes under amended SION H-328 (amended vide Public Notice No. 5 dated 27.04.2005) as under:

Three Layered Printed PVC Floor Covering (Thickness 0.35 mm to 2.00 mm)	1 kg	1	PVC Resin	627 gms
		2	Phthalate Plasticizer(DOP)	334 gms
		3	Adipate Plasticizer(DOA)	34 gms
		4	Epoxy Plasticizer	30 gms
		5	Titanium Dioxide/ Pigments	30 gms
		6	Solvent(Cyclo- hexanone/ MEK/MIBK)	20 gms
		7	Antistatic Agent (Titanate Coupling Agent/Fungicide)	7 gms
		8	Processing Aid/ Modifier	14 gms
		9	PVC Stabilizer	20 gms

Case No. A-113	BAYER MATERIAL SCIENCE PVT. LTD.	HQ F. No. 01/87/050/00034/AM11/DES-VII	Status: Approved
NC No.: 26/AM11 Dated: 29.09.2010	Adv. Lic. No. 0410112186 Dated 09.03.2010	RLA F. No. 04/24/040/00299/AM10	

Request: **Amendment in the description of Export Product and Import Item No. 1.**

Decision: With oral comments of representative of D/o C&PC, the Committee decided to **approve** following adhoc norms with modification in description of Export Product and Import Item No.1 in supersession of earlier norms ratified in NC Meeting No. 14/87-ALC1/2010 held on 07.07.2010 (Case No.17/6/87-ALC1/2010):

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Polyurethane (Desmopan 385 – S)	1 kg	1. Desmodur Trial Product PU 0118 F. Fused (Desmodur 44 C FS)	0.300 kg
		2. 1, 4 Butane Diol	0.434 kg
		3. Adipic Acid	0.517 kg
		4. Staboxal 1	0.003 kg

Case No. A-114	BAYER MATERIAL SCIENCE PVT. LTD.	HQ F. No. 01/87/050/00079/AM09/DES-VII	Status: Approved
NC No.: 26/AM11 Dated: 29.09.2010	Adv. Lic. No. 0410095083 Dated 04.04.2008	RLA F. No. 04/24/040/00365/AM08	

Request: **Amendment in the description of Import Item No. 1.**

Decision: With oral comments of representative of D/o C&PC, the Committee decided to **approve** following adhoc norms with modification in description of Import Item No.1 in supersession of earlier norms ratified in NC Meeting No. 14/87-ALC1/2008 held on 16.07.2008 (Case No.2/5/87-ALC1/2008):

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Desmopan 585-013101 Thermoplastic Polyurethane Resin Granules	1 kg	1. Desmodur Trial Product PU 0118 F Fused (Desmodur 44 C Fused)	0.3158 kg
		2. 1, 4 Butane Diol	0.3782 kg
		3. Adipic Acid	0.4410 kg
		4. Staboxal 1	0.0026 kg
		5. Nacol 18-94	0.0024 kg
		6. Vinyzene S.B-IPS	0.0030 kg
		7. Desmopan KA 8551	0.0100 kg

Case No. A-115	LION RUBBER INDUSTRIES LTD.	HQ F. No. 01/82/050/01479/AM07/DES-VII	Status: Deferred
NC No.: 26/AM11 Dated: 29.09.2010	Adv. Lic. No. 0310413161 Dated 21.12.1996	RLA F. No. 03/95/040/01131/AM07	

Request: **Amendment in the description of Export Product and Import Item.**

Decision: The Committee discussed the case and decided to again place the case in next NC Meeting in light of ALC Circular No.3 dated 05.09.2001.

Deferred for One Week.

Case No. A-116	CLARIANT CHEMICALS (INDIA) LTD.	HQ F. No. 01/87/050/00508/AM08/DES-VII	Status: Approved
NC No.: 26/AM11 Dated: 29.09.2010	Adv. Lic. No. 0310450796 Dated 20.11.2007	RLA F. No. 03/94/040/00861/AM08	

Request: **Amendment in the description of Export Product.**

Decision: With oral comments of representative of D/o C&PC, the Committee decided to **approve** following adhoc norms with modification in description of Export Product in supersession of earlier norms ratified in NC Meeting No. 28/87-ALC1/2008 held on 22.10.2008 (Case No.11/35/87-ALC1/2007):

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Dodiflow 4138 X	1 kg	1. 1-Octadecanol	0.407 kg
		2. Acrylic Acid	0.117 kg
		3. Xylene	0.507 kg

Case No. A-117	HALDIA PETROCHEMICALS LTD.	HQ F. No. 01/87/050/00389/AM09/DES-VII	Status: Approved
NC No.: 26/AM11 Dated: 29.09.2010	Adv. Lic. No. 0210116473 Dated 25.08.2008	RLA F. No. 02/24/040/00141/AM09	

Application: Request is for incorporation of Names/Brand Names in Import Items.

Decision: With D/o C&PC OM No. 46011/101/2008-PC.II, dated 09.03.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE / LLDPE Granules	1 MT	1. Naphtha	2.2686 MT
		2. Solvent (Exxsol Hexane Fluid/Exsol Hexane RD/Hydrosol n-hexane-Solane Hexane 45/Hexane Polymerization Grade)	15.000 kg
		3. Catalyst (PZ/RZ/LYNX 200 HAH Catalyst in Hexane Slurry/C-Donor/Silane CHM Dimethoxy/Teal-S/Tea-S-23/Z212 AVANT/Z213/AVANT/Z218-2AVANT/Z230-2 AVANT/TIBAL/Tetrahydrofuran)	0.460 kg
		4. Additives (Atmer 163/Crodamide ER/Atmer SA 1753/Neutron-S/Kemamide E/Armoslip E/DHT-4 A/Stabiace HT-P/Hycite 713/Ceasit FI VEG Code 5900/Petlin LD/Kynar Flex PPA 5301/Viton Freeflow Z100/Optibloc 10/Cithrol GMS 0400/Atmer 129V/Calcium Stearate – WLC Grade)	0.275 kg
		5. Antioxidants (Tinuvin 783 FDL/Hostavin N	2.400 kg

	30/Cyanox 1790/Cyasorb THT 4801/Annox PP 18/Hostanox 016 RRDE/Irganox 1076/Evernox 76/Songnox 1076/Irganox 1010/Evernox 10/Irgafos 168/Everfos 168/Songnox 1680/Irgafos P-EPQ P/Hostanox P-EPQ P/Irganox PS 800/Songnox DLTDP/DLTP Yoshitomi)	
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The above recommendation will be applicable in following 21cases also:

S. No.	RLA File No.	Advance Licence No. & Date
1.	02/24/040/00060/AM09	0210113157 dt. 03.06.2008
2.	02/24/040/00067/AM09	0210113275 dt. 04.06.2008
3.	02/24/040/00070/AM09	0210113399 dt. 10.06.2008
4.	02/24/040/00074/AM09	0210113524 dt. 13.06.2008
5.	02/24/040/00089/AM09	0210114492 dt. 07.07.2008
6.	02/24/040/00093/AM09	0210114610 dt. 09.07.2008
7.	02/24/040/00118/AM09	0210115588 dt. 31.07.2008
8.	02/24/040/00121/AM09	0210115683 dt. 04.08.2008
9.	02/24/040/00129/AM09	0210115956 dt. 11.08.2008
10.	02/24/040/00131/AM09	0210116134 dt. 14.08.2008
11.	02/24/040/00134/AM09	0210116282 dt. 19.08.2008
12.	02/24/040/00137/AM09	0210116276 dt. 19.08.2008
13.	02/24/040/00156/AM09	0210117161 dt. 10.09.2008
14.	02/24/040/00157/AM09	0210117252 dt. 10.09.2008

15.	02/24/040/00160/AM09	0210117373 dt. 12.09.2008
16.	02/24/040/00161/AM09	0210117509 dt. 16.09.2008
17.	02/24/040/00165/AM09	0210117822 dt. 23.09.2008
18.	02/24/040/00172/AM09	0210118454 dt. 14.10.2008
19.	02/24/040/00175/AM09	0210118619 dt. 17.10.2008
20.	02/24/040/00203/AM09	0210120160 dt. 25.11.2008
21.	02/24/040/00207/AM09	0210120213 dt. 26.11.2008

ONLINE CASES

1

Case No.:13/48/87-ALC1/2009	Party Name:FISHFA RUBBERS PVT. LTD.	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Approved																													
HQ File :01/87/050/00371/AM10/	RLA File :24/24/040/00013/AM10/	Lic.No/Date:2410026646 01.12.2009	Defer Date:																													
Application: Request is for adhoc norms for following: <table><thead><tr><th>Sl.No.</th><th>ITCHS Code</th><th>Export Item Name.</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr></thead><tbody><tr><td>I</td><td>40030000</td><td>62/0- RECLAIMED RUBBER SHEET</td><td>100.000</td><td>M.T</td><td>4257000.00</td><td>90000.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>4,257,000.00</td><td>90,000.00</td></tr></tbody></table> <table><thead><tr><th>Sl.No.</th><th>ITCHS Code</th><th>Import Item Name.</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr></thead></table>				Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	I	40030000	62/0- RECLAIMED RUBBER SHEET	100.000	M.T	4257000.00	90000.00 US\$					Total	4,257,000.00	90,000.00	Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
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I	40030000	62/0- RECLAIMED RUBBER SHEET	100.000	M.T	4257000.00	90000.00 US\$																										
				Total	4,257,000.00	90,000.00																										
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)																									

1	40040000	USED RUBBER TUBES CUT INTO TWO PIECES WITHOUT VALVES STANDARD	100.000	M.T	2365000.00	50000.00 US\$	
				Total	2,365,000.00	50,000.00	

Decision: With DIPP letter dated 29.09.2010, the Committee decided to **approve** the case as **applied for** by the firm which includes 5% wastage.

Case No.:9/48/87-ALC1/2009	Party Name:TTK LIG LIMITED	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Approved
HQ File :01/87/050/00367/AM10/	RLA File :04/24/040/00172/AM10/	Lic.No/Date:0410110416 29.12.2009	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40141010	62/0- Condoms packed in aluminium foil contraceptives (condoms)	67270.000	Gross	69696500.00	1415157.00 US\$
				Total	69,696,500.00	1,415,157.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40002600	KRATION IR 401 LATEX RAWMATERIAL	52154.160	K.G	39512462.00	802284.00 US\$	
2	39100090	SILICONEFLUID LUBRICANT	5448.823	K.G	1100534.00	27262.00 US\$	
3	76071999	ALUMINIUMFOIL PACKINGMATERIAL	7024.676	K.G	2107401.00	43586.00 US\$	
				Total	42,720,397.00	873,132.00	

Decision: With DIPP letter dated 29.09.2010 and taking cue from SION No. A-1706, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Condoms packed in aluminium foil contraceptives (condoms)	67270 No.	1. Kraton IR 401 Latex (63% DRC) (Isoprene Rubber Based)	22423 kg
		2. Silicon Fluid	5112.5 kg
		3. Aluminium Foil Packing Material	Net to Net

3	Case No.:3/1/87-ALC1/2010	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00438/AM10/	RLA File :03/94/040/01080/AM10/	Lic.No/Date:0310566920 26.03.2010	Defer Date:13.10.2010
	Decision: The Committee observed that the reply of the firm has already been sent to D/o C&PC on 20.07.2010, but the comments are still awaited. Hence, it was decided to give a reminder to D/o C&PC for furnishing comments expeditiously.			

4	Case No.:20/11/87-ALC1/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00107/AM11/	RLA File :05/24/040/00530/AM10/	Lic.No/Date:0510261477 30.03.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 07.09.2010. Comments awaited.			

5	Case No.: 4/2/87-ALC1/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00004/AM11/	RLA File :05/24/040/00538/AM10/	Lic.No/Date:0510261712 05.04.2010	Defer Date:20.10.2010
	Decision: With DIPP letter dated 29.09.2010, the Committee noted that the reply submitted by the firm is not proper and hence decided to ask firm to furnish following information within 15 days: (i) Details of indigenous input along with their quantity for each export product separately; and (ii) Clarifications regarding net content of imported input in the export product since the weight of the imported input and weight of export have been shown same.			

6	Case No.: 14/6/87-ALC1/2010	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00031/AM11/	RLA File :03/95/040/00823/AM10/	Lic.No/Date:0310571304 26.04.2010	Defer Date:20.10.2010
	Decision: The Committee observed that the reply of the firm has already been sent to D/o C&PC on 07.09.2010, but the comments are still awaited. Hence, it was decided to give a reminder to D/o C&PC for furnishing comments expeditiously.			

7	Case No.: 35/6/87-ALC1/2010	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00052/AM11/	RLA File :03/94/040/00012/AM11/	Lic.No/Date:0310572193 29.04.2010	Defer Date:20.10.2010
	Decision: D/L No. 46011/34/2010-PC.II dated 24.06.2010 issued by D/o C&PC to firm, followed by reminder from DGFT on 12.08.2010 and 08.09.2010 giving 21 days time for submission of information. Reply still awaited from the firm.			

Case No.:4/11/87-ALC1/2010	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Approved
HQ File :01/87/050/00091/AM11/	RLA File :35/24/040/00053/AM09/	Lic.No/Date:3510030310 24.05.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39269010	63/0- PVC COATED SOLID FIRE RESISTANT ANTISTATIC CONVEYOR BELTING made out of Polyester and Cotton yarn. (The net content of Polyester yarn of 1000D-8089kgs).The type and specification of import product should conform both in the import and export and should be accounted for in the shipping bill, export documents.	54697.000	K.G	4861108.00	100229.00 US\$
				Total	4,861,108.00	100,229.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	54022090	POLYESTER FILAMENT YARN 1000D	2.226	K.G	693633.00	14301.71 US\$	
2	39042110	PVC RESIN	3.217	K.G	648766.00	13376.62 US\$	
3	26259090	FLAME RETARDENT CHEMICAL	0.162	K.G	178395.00	3678.24 US\$	
4	38123090	PVC STABILIZER	0.075	K.G	51200.00	1055.66 US\$	
				Total	1,571,994.00	32,412.23	

Decision: With D/o C&PC OM No. 46011/26/2010-PC.II dated 23.08.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Solid Woven Fire Resistant Antistatic (14.05 kg±/ 20%)	1 Meter	1. Polyester Filament Yarn	3.0566 kg

RESISTANT Conveyor Belting (Type 3500)	Anti-static (14.05 kg ⁺ /-2%)	2. PVC Resin	4.2789 kg
		3. Flame Retardant	1.7354 kg
		4. PVC Stabilizer	0.1080 kg
		5. Phthalate Plasticizer	0.3998 kg

Case No.:7/11/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Rejected
HQ File :01/87/050/00094/AM11/	RLA File :07/24/040/00045/AM11/	Lic.No/Date:0710071829 28.05.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39077000	62/0- POLYESTER SOLUTION- 100% SOLIDS	30000.000	K.G	3847500.00	85500.00 US\$
				Total	3,847,500.00	85,500.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29171200	ADIPIC ACID	9000.000	K.G	1053000.00	23400.00 US\$	Value & Qty
2	29173500	PHTHALIC ANHYDRIDE	6000.000	K.G	402000.00	8933.33 US\$	Value & Qty
3	29173960	ISOPHTHALIC ACID	8100.000	K.G	526500.00	11700.00 US\$	Value & Qty
4	29053100	MONO ETHYLENE GLYCOL	6000.000	K.G	360000.00	8000.00 US\$	Value & Qty
5	29054100	TRIMETHYLOPROPANE	900.000	K.G	90000.00	2000.00 US\$	Value & Qty
6	29053910	1,6 HEXANE DI-OL	4500.000	K.G	900000.00	20000.00 US\$	Value & Qty
				Total	3,331,500.00	74,033.33	

Decision: The Committee discussed case in light of Deficiency letter issued by D/o C&PC vide D/L No. **46011/45/2010-PC.II** dated **09.07.2010** to firm, followed by repeated reminders from DGFT on **12.08.2010** and **08.09.2010** giving **21 days** time to firm for submission of information. The Committee observed that the firm failed to furnish information despite repeated reminders to them, hence Committee was unable to fix adhoc norms for want of information from firm and accordingly **rejected** the case. RLA will take further necessary action in this case.

Case No.:2/14/87-ALC1/2010	Party Name:KWALITY POLYMERS PVT LTD	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Approved
HQ File :01/87/050/00123/AM11/	RLA File :03/94/040/00188/AM11/	Lic.No/Date:0310580978 28.06.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40081190	62/0- PIN MATS. TYPES A,V,G,M & M (perforated)	69730.000	K.G	12250782.00	271035.00 US\$
				Total	12,250,782.00	271,035.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40021920	NATURAL / SYNTHETIC RUBBER	47416.400	K.G	6215452.00	137510.00 US\$	Value & Qty
2	28030010	ZINC OXIDE	1394.600	K.G	766592.00	16960.00 US\$	Value & Qty
3	28170010	CARBON BLACK / PRECIPITATED SILICA (WHITE CARBON)	17432.500	K.G	1103106.00	24405.00 US\$	Value & Qty

4	38123090	COUPLING AGENT (ANTIOXIDENT / ACCELERATOR)	6973.000	K.G	2521482.00	55785.00 US\$	Value & Qty
				Total	10,606,632.00	234,660.00	

Decision: With DIPP letter dated 29.09.2010, following adhoc norms are **approved:**

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Pin Mat in various sizes / colours	69730 kg (30% Black, 70% other colours)	1. Natural Rubber	35560 kg
		2. Synthetic Rubber (SBR)	11856 kg
		3. Carbon Black	4358 kg
		4. Precipitated Silica	13074 kg
		5. Zinc Oxide	1394 kg
		6. Coupling Agent	6973 kg

11	Case No.:12/15/87-ALC1/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00135/AM11/	RLA File :05/24/040/00127/AM11/	Lic.No/Date:0510267539 05.07.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 07.09.2010. Comments awaited.			

12	Case No.:1/22/87-ALC1/2010	Party Name:AMIA NTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00187/AM11/	RLA File :17/24/040/00005/AM11/	Lic.No/Date:1710003405 09.07.2010	Defer Date:20.10.2010

Decision: Copy of application forwarded to D/o C&PC on 27.08.2010. Comments awaited.

13	Case No.: 6/22/87-ALC1/2010	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00192/AM11/	RLA File :03/95/040/00309/AM11/	Lic.No/Date:0310588168 17.08.2010	Defer Date:27.10.2010
	Decision: D/L No. 46011/69/2010-PC.II dated 24.09.2010 issued by D/o C&PC to firm; reminder with a copy of D/L may be issued to firm by DGFT giving 21 days time for submission of information.			

14	Case No.: 7/22/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00193/AM11/	RLA File :03/94/040/00439/AM11/	Lic.No/Date:0310588172 17.08.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 10.09.2010. Comments awaited.			

15	Case No.: 4/22/87-ALC1/2010	Party Name:AGLO PACKAGINGS PRIVATE LIMITED	Meet No/Date:26/87-ALC1/2010 29.09.2010	Status: Deferred
	HQ File :01/87/050/00190/AM11/	RLA File :02/24/040/00097/AM11/	Lic.No/Date:0210146713 18.08.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 30.08.2010. Comments awaited.			

	Case No.: 5/22/87-ALC1/2010	Party Name:BA YER MATERIALSCIENCE	Meet No/Date:26/87-ALC1/2010	Status:
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16		PVT LTD	29.09.2010	Deferred
	HQ File :01/87/050/00191/AM11/	RLA File :04/24/040/00115/AM11/	Lic.No/Date:0410116475 20.08.2010	Defer Date:20.10.2010
	Decision: Copy of application forwarded to D/o C&PC on 31.08.2010. Comments awaited.			

Meeting ended with thanks to Chair and all participants.
